

5,04,600 रु० की उक्त रकम के अतिरिक्त निम्नलिखित रकमों भी प्राप्त होने की आशा है :—

	रु०
(1) राज्य सरकारें (असम, महाराष्ट्र, तमिलनाडु, पश्चिम बंगाल)	60,000
(2) विज्ञापन से आमदनी	81,000

इस सम्मेलन पर हुए कुल व्यय का हिसाब लगाया जा रहा है और आशा है कि अंतिम और संपरीक्षित लेखे 31 मई, 1975 तक भारत सरकार को प्रस्तुत कर दिए जाएंगे।

[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The Fifty-sixth Conference of International Law Association' was held at New Delhi from December 28, 1974 to January 4, 1975, under the auspices of the Regional Branch (India) of International Law Association.

(b) The countries from which the participants took part at the Conference are; Argentina, Australia, Austria, Bangladesh, Belgium, Canada, Egypt, Finland, France, Federal Republic of Germany, German Democratic Republic, India, Indonesia, Iran, Italy, Japan, Korea, Mauritius, Sri Lanka, Nepal, Netherlands, New Zealand, Norway, Pakistan, Philippines, Spain, Sweden, Switzerland, Tanzania, U.K., U.S.A., U.S.S.R., Yemen, Yugoslavia, and Zambia.

(c) According to the organisers of the Conference the resolutions passed at the Conference are not available with them as these were moved in draft form at the closing Plenary Session by the Chairmen of various Committees and all papers in this connection have been taken away by the Headquarters of the Association for further processing and will be issued by the Headquarters only after approval at the next meeting of the Executive Council of the Association to be held in London in May, 1975.

[] English translation.

(d) According to the Regional Branch (India) the amounts so far received from various sources are:—

	Rs.
(i) Government of India	3,00,000
(2) State Governments (Gujarat, Karnataka, Orissa and Punjab)	40,000
(3) Advertisement Revenue	88,000
(4) Conference Fees	76,600
	5,04,600

Besides the above amount of Rs. 5,04,600 the following amounts are expected :—

	Rs.
(1) State Governments (Assam, Maharashtra, Tamil Nadu, West Bengal)	60,000
(2) Advertisement Revenue	81,000

The total expenditure incurred on the Conference is being worked out by the organisers and it is expected that the final and audited accounts will be submitted to the Government of India by the 31st May, 1975..]

Namrup Fertiliser Project

*283. SHRIMATI SUSHILA SHANKAR ADIVAREKAR;
SHRIMATI SARASWATI PRADHAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

a) whether the Namrup fertilizer project has been completed and commissioned;

(b) if so, when and what is the total cost involved therein and how it compares with the original estimated cost of the project; and

(c) the reasons for such a large increase in the cost of the project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI K. R. GANESH): (a) The mechanical erection of the Namrup Fertilizer Project has been nearly completed and pre-commissioning operations are in progress.

(b) As against the original estimates of Rs. 29.46 crores, the present estimated cost of the project is Rs. 58.62 crores.

(c) The over-run in the cost of the project is mainly due to the delay in completion on account of slippages in the delivery of equipments and in construction activity and due to the general escalation in prices during the intervening period.

Financial difficulties at Gorakhpur I Fertilizer Unit

*284. SHRIMATI AZIZA IMAM: SHRI SARDAR AM J AD ALL SHRI HARSH DEO MALA-VIYA; DR. V. B. SINGH: SHRI R. K. MISHRA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have seen a report in the National Herald (Delhi Edition) of 13th January, 1975, to the effect that the Gorakhpur fertilizer unit is in trouble because of financial difficulties;

(b) whether it is a fact that a nationalised bank with which the Gorakhpur fertilizer unit has opened letters of credit, is not fulfilling its obligations or is delaying payments;

(c) whether it is also a fact that because of financial stringency the Gorakhpur fertilizer unit has not been able to pay its own bills for power, coal, freight, etc.; and

(d) what steps have been taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI K. R. GANESH). f (a) Yes, Sir.

(b) Yes, Sir: some payments were delayed by the Banks against letters of credit established by the U. P. Cooperative Federation to whom fertilizers were supplied by the FCI. The outstanding amounts have since been paid to the Corpn. by these banks.

(c) No, Sir.

(d) Does not arise.

Tube Railway Project at Calcutta

*285. SHRI BHOLA PRASAD; SHRI KALYAN ROY:

Will the Minister of RAILWAYS be pleased to refer to the answer to the Starred Question 386 given in the Rajya Sabha on the 2nd December, 1974 and state:

(a) whether a review of the Calcutta tube railway project in the context of present-day prices, availability of resources, including foreign exchange, has been undertaken;

(b) if so, what is the result of this review and the details thereof;

(c) how much land has been acquired so far and the amount paid as compensation therefor;

(d) to what extent the original plan has been modified and the details thereof; and

(e) by when the entire project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) The revised cost of the Project now comes to about Rs. 250 crores at 1973-74 level of prices. The total re-